COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction) <u>IA NO. 574 OF 2017 IN</u> <u>DFR NO. 2070 OF 2017</u>

Dated: 26th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

| NLC India Limited Vs. | | | Appellant(s) |
|---|---|--|---------------|
| Tamil Nadu Electricity Regulatory Commission & Anr. | | | Respondent(s) |
| Counsel for the Appellant(s) | : | Ms. Ranjitha Ramachandran Ms.Anushree Bardhan Mr. Arvind Ku. Dubey | |
| Counsel for the Respondent(s) | : | Mr. Sethu Ramalingam for R-1 | |

<u>ORDER</u>

I.A. No. 574 of 2017 (Appl. for condonation of delay)

Learned counsel for respondent No.1 seeks two weeks time to file reply to this application. He may file the same on or before 11.10.2017 after serving copy on the other side. Rejoinder, if any, may be filed within one week thereafter.

List the matter on 06.11.2017.

(I.J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt